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**CENTRAL ADMINISTRATIVE TRIBUNAL,**  
**JABALPUR BENCH**  
**JABALPUR**

**Original Application No. 461 of 2006**

**Jabalpur, this the 21<sup>st</sup> day of July, 2006**

**Hon'ble Dr. G.C. Srivastava, Vice Chairman**

**Hon'ble Shri A.K. Gaur, Judicial Member**

R.R. Pal, S/o. Ram Das Pal,  
Aged about 53 years,  
Presently O.S. II,  
R/o. Diesel Railway Colony,  
Quarter No. 113-C, Type RB-II,  
Near Railway Station,  
New Katni, Junction.

**Applicant**

(By Advocate – Shri A. Dey)

**VERSUS**

1. Union of India,  
Through it's Secretary,  
Ministry of Railway,  
Rail Bhawan,  
New Delhi.
  2. The General Manager,  
West Central Railway,  
Jabalpur.
  3. The Divisional Railway Manager (P),  
West Central Railway,  
Jabalpur.
  4. Sr. D.P.O.,  
West Central Railway,  
Jabalpur.
  5. Sr. D.M.E.(Diesel),  
West Central Railway,  
New Katni Junction.
  6. Shri R.C. Trivedi,  
Retired O.S. II,  
Diesel Railway Colony,  
RB-II, 205-B,  
New Katni Junction.
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7. Shri B.S. Raghuwanshi,  
Retired COS,  
Vill - Naval, P.O. Shohagpur,  
Hosangabad, M.P.

8. Shri T.P. Singh,  
Retired OS II, Shivaji Ward,  
Behind Suvidha Telecom,  
New Katni Junction. ....

Respondents

ORDER (Oral)

By A.K. Gaur, Judicial Member -

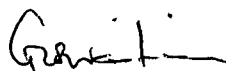
Heard Shri A. Dey, learned counsel for the applicant and Shri M.N. Banerjee, Standing Counsel for the Railways appearing for the respondents.

2. The grievance of the applicant in the present OA is that he has not been promoted as OS Grade-II in the year 1993. The applicant was promoted only in the year 2001. He is aggrieved with the inaction of the respondents whereby his junior respondents Nos. 6, 7 and 8 were promoted on the post of OS Grade-II before him.

3. Shri M.N. Banerjee, Standing Counsel for the Railways appearing for the respondents has raised preliminary objection that the application is not maintainable on the ground of delay and laches. The applicant has challenged the validity of the inaction of the respondents in 2006 only without making any ~~proper~~ representation at the time of his <sup>Q</sup> promotion in 2001. <sub>G</sub>

4. We have considered this aspect of the matter and we are of the view that this Original Application is time barred and is liable to be dismissed on the ground of delay and laches. We do so accordingly.

  
(A.K. Gaur)  
Judicial Member

  
(Dr. G.C. Srivastava)  
Vice Chairman

3

पृष्ठंकन सं ओ/न्या.....जबलपुर, दि.....

प्रतिलिपि तारित:-

- (1) राशिप, उच्च न्यायालय 102 एम्प्रेसेशन, जबलपुर
- (2) आवश्यक दस्तावेज/सूची .....के काउंसल A Day 200
- (3) प्रत्यक्षी/प्रतिनिधि/.....के काउंसल M. K. Banger
- (4) जयपाल, को.प्र.अ., जबलपुर न्यायाधीश सूचना एवं आवश्यक कार्यवाही हेतु 25/7/06

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